## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

C.P. No. 07/2016

CORAM:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE PARTIES:

HSBC Daisy Investments (Mauritius) Ltd.

v/s.

Reliance Infratel Ltd. Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act, 2013.

## ORDER

On mentioning this application for amendment of main Petition, for having the Respondent's side come forward with an undertaking that they would provide information in relation to the subject matter of the transaction subject to confidentiality, this Bench, without going into the merit of either side, records the undertaking that Respondents would provide information to the Petitioner, subject to confidentiality, within two days hereof enabling them to take informal decision over the impugned transaction.

List this matter for hearing on 14-15.02.2018.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)